

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Petition No18/SM/2015

Subject : Suo - Moto Petition in the matter of declaration of commercial operation of Units 20 to 50 of Mundra Ultra Mega Power Project developed by Coastal Gujarat Power Limited.

Date of Hearing : 6.9.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Respondents : Coastal Gujarat Private Limited (CGPL) and Others

Parties present : Shri C.S. Vaidyanathan, Senior Advocate, CGPL
Shri Abhishek Munol, Advocate, CGPL
Shri Kunal Kaul, Advocate, CGPL
Shri M. G. Ramachandran, Advocate, GUVNL
Ms. Anushree Bardhan, Advocate, GUVNL
Shri Sitesh Mukherjee, Advocate, WRLDC
Shri Deep Rao, Advocate, WRLDC
Ms. Divya Chaturvedi, Advocate, B&V S
Shri Saransh Shaw, Advocate, B&V
Ms. Swapna Seshadri, Advocate, PSPCL
Shri Bijoy Mohanty, Advocate, CGPL
Shri S. K. Sahoo, CGPL
Shri Ashok Rajan, WRLDC

Record of Proceedings

Learned senior counsel for CGPL requested for time to file reply to the additional affidavit filed by Shri M. C. Bansal.

2. Learned counsel for GUVNL submitted that GUVNL has already filed its reply. Learned counsels for WRLDC and Independent Engineer requested for time to file their replies to the additional affidavit filed by Shri M. C. Bansal.

3. After hearing the learned senior counsel and counsels for the parties, the Commission directed the respondents to file their replies to the additional affidavit filed by Shri M. C. Bansal by 17.9.2018. The Commission directed that due date of filing the replies should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-
T. Rout
Chief (Law)